

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E": NEW DELHI
BEFORE SHRI H.S.SIDHU, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
(Through Video Conferencing)

ITA No. 1266, 1267/Del/2018
Assessment Year: 2013-14
ITA No 3878/Del/2019
AY 2015-16

Nexg Ventures India Pvt. Ltd, D-7, Dhawandee Apartments, 6, Jantar Mantar Road, New Delhi PAN: AACCI2940N (Appellant)	Vs.	DCIT, Circle-18(1), New Delhi (Respondent)
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Assessee by :	Shri Amol Singha, Adv
Revenue by:	Ms. Parmita M. Biswas, CIT DR
Date of Hearing	19/11/2020
Date of pronouncement	25/11/2020

O R D E R

PER PRASHANT MAHARISHI, A. M.

1. These are the three appeals preferred by the assessee for the Assessment Years 2013-14, 2014-15 and 2015-16. For Assessment Year 2013-14 and 2014-15 appeals preferred by the assessee against the order of the Id CIT(A)-28, New Delhi, for Assessment Year 2013-14, the disallowance of Rs. 47483184/- u/s 14A of the Income Tax Act, 1961 was confirmed along with disallowances u/s 37(1) on identical grounds. For Assessment Year 2014-15 the disallowance u/s 14A of Rs. 18,39,00,000/- was confirmed and identical sum was also disallowed u/s 37(1) of the Act. For Assessment Year 2015-16 assessee preferred an appeal against the order of the Id CIT(A)-37, New Delhi dated 20.03.2019 wherein, disallowance u/s 14A of Rs. 19,15,84,941/- was confirmed.
2. At the time of hearing of the appeal the Id AR submitted that the assessee is opting the settlement of the dispute under Vivad Se Viswas

scheme. He submitted that assessee is in process of filing requisite application .Therefore, all these appeals may be treated as withdrawn.

3. The Id DR did not raise any objection.
4. In view of the above statement at bar by the Id AR the bench asked to submit copy of Form NO. 1 and 2 filed under that scheme. The Id AR submitted that company is in process of filing those forms. However, he consented that these appeals may be treated as withdrawn. In view of this, we dismiss all these three appeals filed by the assessee as withdrawn. However, the assessee is granted liberty to apply for recall this order in case form NO. 3 under that particular scheme are not issued to the assessee.
5. In the result, all these three appeals are dismissed as withdrawn.
Order pronounced in the open court on 25/11/2020.

Sd/-
(H.S.SIDHU)
JUDICIAL MEMBER

Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated : 25/11/2020
A K Keot

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi

Date of dictation	25.11.2020
Date on which the typed draft is placed before the dictating member	25.11.2020
Date on which the typed draft is placed before the other member	25.11.2020
Date on which the approved draft comes to the Sr. PS/ PS	25.11.2020
Date on which the fair order is placed before the dictating member for pronouncement	25.11.2020
Date on which the fair order comes back to the Sr. PS/ PS	25.11.2020
Date on which the final order is uploaded on the website of ITAT	25.11.2020
date on which the file goes to the Bench Clerk	25.11.2020
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the order	